

**GOVERNMENT OF INDIA
MINISTRY OF COAL**

**LOK SABHA
UNSTARRED QUESTION NO.1775
TO BE ANSWERED ON 13.02.2019**

Irregularity in SECL

**1775. DR. J. JAYAVARDHAN :
SHRIMATI SUPRIYA SULE :
SHRI SATAV RAJEEV :
DR. HEENA VIJAYKUMAR GAVIT :
SHRI MOHITE PATIL VIJAYSINH SHANKARRAO :
SHRI DHANANJAY MAHADIK :-**

Will the Minister of COAL be pleased to state:

- (a) whether serious cases of corruption and irregularity in various projects of South Eastern Coalfields Ltd. (SECL) have come to light during the last five years;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any inquiry in the matter;
- (d) if so, the details thereof and the action taken against those found guilty;
- (e) whether the common people are suffering from serious diseases in the SECL area due to carelessness; and
- (f) if so, the details thereof and the corrective action taken / being taken by the Government in this regard?

ANSWER

**MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS
(SHRI PIYUSH GOYAL)**

(a to d) : As informed by Coal India Limited (CIL), serious cases (major penalty cases) of corruption and irregularity in various projects of South Eastern Coalfields Ltd. (SECL) during the last five years have come to light and the details of such serious cases investigated by Vigilance Department of SECL are as under :-

Year	Regular Departmental Action initiated	Number of officials involved	Major Penalty imposed on number of officials found guilty as per Conduct, Discipline and Appeal Rules of Coal India Ltd.
2014-15	15	74	48
2015-16	13	26	23
2016-17	5	22	15
2017-18	8	22	20
2018-19	6	20	12

Further, the details of cases of corruption and irregularity registered by CBI during the last five years in various projects of South Eastern Coalfields Ltd. (SECL) and their status are as under :-

Year	Number of cases registered by CBI	Number of officials involved	Present Status of the cases
2014-15	7	22	Conviction order issued by CBI Court, Raipur in one case on 29.11.2018, 5 Cases are under trial and 1 case is under investigation.
2015-16	1	1	Case under trial at prosecution evidence stage
2016-17	5	17	3 cases under trial and 2 cases are under investigation
2017-18	NIL	NIL	NIL
2018-19	1	1	Case under trial at prosecution evidence stage

(e & f) : As informed by Coal India Ltd., common people are not suffering from serious diseases in SECL Areas due to mining and allied operations, which are carried out by SECL with due regard to safety and environment. Also no information about such incident has been received at SECL Headquarters till date.

Medical care is provided to all employees and common people through full-fledged medical department consisting of 55 dispensaries, 11 hospitals, 108 Ambulances, 185 Doctors and para medical personnel. In addition to that, SECL is providing Outpatient Department treatment (OPD) for Below Poverty Line (BPL) card holders in all its hospitals and dispensaries.

SECL conducts various camps in the surrounding villages of SECL Areas for disease prevention, health and hygiene education, life style modification and old age related problems. SECL takes proper care for disposal of biomedical waste also.

SECL, in its Corporate Social Responsibility (CSR) Policy has kept provision to provide medical facilities for land oustees/ project affected persons and those staying within the radius of 25 KMs of the project, as primary beneficiaries. Wellness centers and CSR Dispensaries are also functioning in all Areas of SECL.
